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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00112 of 2016  
Cuttack, this the 26<sup>th</sup> day of February, 2016

**CORAM  
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**

.....

Golak Chandra Mohanty,  
aged about 59 years,  
S/o Late Braja Kishore Mohanty,  
Permanent Resident of Sector -VI, CDA,  
PO- CDA, PS- Markatnagar, Dist/Town- Cuttack,  
Presently working as Dy. Manager,  
Postal Printing Press, Rasulgarh,  
Bhubaneswar, Dist. Khurda.

...Applicant

(Advocates: M/s. S.K.Ojha, S.K.Nayak )

**VERSUS**

Union of India Represented through

1. Secretary to Govt. of India,  
Ministry of Communications & IT,  
Department of Posts, Dak Bhawan,  
Sansad Marg, New Delhi-110001.
2. Director General,  
Department of Posts, Govt. of India,  
Parliament Street, Dak Bhawan, New Delhi-1.
3. Chief Post Master General,  
Odisha Circle, Bhubaneswar-751001.

... Respondents

(Advocate: Mr. A.K.Mohapatra )

.....

**O R D E R (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. S.K.Ojha, Ld. Counsel for the Applicant, and Mr. A.K.Mohapatra, Ld. ACGSC appearing for the Respondents, on whom a copy



of this O.A. has already been served and perused the materials placed on record.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

- “(i) To admit the OA;
- (ii) To quash the charge Memo No. Vig/5-1/16-2012 (Disc-I), dated Bhubaneswar the 28.10.2015 (Annex. A/1).
- (iii) To quash the order No. Vig/5-1/16-2012(Disc-I), dated 15.02.2016 (Annex. A/3), passed by the Disciplinary Authority.
- (iv) To direct the Respondents to extend the consequential benefit to the applicant;
- (v) To pass any other order.....”

3. On perusal of the record, I find that the applicant ventilating his grievance has preferred an appeal under Annexure-A/4 dated 18.02.2016 before Respondent No.2. On being asked, Mr. Ojha submitted that no response has been communicated to the applicant on his appeal till today and the same is still pending consideration.

4. In view of the aforesaid fact that the appeal of the applicant is stated to be pending instead of issuing notice in this case, without going into the merit of the matter, I dispose of this O.A. at this admission stage with direction to the Respondent No. 2 to dispose of the said appeal dated 18.02.2016, if the same is still pending, and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. Though, I have not gone into the merit of the matter, all the points raised by the applicant in his appeal are kept open for the Respondent No. 2 to consider the same as per rules and regulations. I make it clear that till 30.06.2016, Respondents will not make

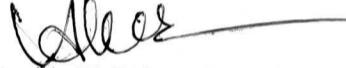


any recovery from the salary of the applicant in pursuance of Annexure-A/3 dated 15.02.2016.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Ojha, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 29.02.2016.

7. Free copy of this order be also given to Mr. A.K.Mohapatra, Ld. ACGSC, who is advised to inform the concerned Respondent regarding interim order passed today in his presence.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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